

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 16473/2012

(From the judgement and order dated 15/05/2012 in WP No.2032/2006, of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

RAM KUMAR Petitioner(s)

VERSUS

BOARD OF REVENUE U.P., LUCKNOW & ORS. Respondent(s)

WITH I.A. 1
(With appln(s) for c/delay in filing SLP)

Date: 28/09/2012 This Petition was called on for hearing today.

CORAM :
HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s)
Mr. Vivek Singh, Adv.
Mr. Aseem Chandra, Adv.
Ms. Madhu Sharan, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Status quo, as on today, regarding possession shall be
maintained.

	(DEEPAK MANSUKHANI)		(M.S. NEGI)	
	Court Master		Court Master	